

Serial No. of Order	Date of Order	Order with Signature	
..5	22.2.96	<p>misappropriation. The fear is not that if the petitioner is reinstated into service, he would tamper with the evidence. The apprehension is that a person charged with such misconduct will not be trusted with, money matters like the National Savings Certificate Counter in the same office.</p>	<p>Order No. 3 dt. 15.1.96 Copy may be given to both the counsels.</p> <p><i>Amrit</i> By 1.2.96 01.02.96 SO (J)</p> <p>Received Cert Lokayukta 1.2.96</p>
		<p>I have heard Shri Rajan Mohapatra, learned counsel for the applicant. The applicant was suspended in January, 1993. The charge-sheet was immediately issued. There is a delay of three years. I would like to know when the Inquiring Officer was appointed, how many hearings have taken place and at what stage now the inquiry stands. That apart, the learned Sr. Standing Counsel may seek affirm instructions as to whether the inquiry is going to be completed within a period of two months from to-day.</p> <p>For this purpose the case is adjourned to 29.2.1996.</p>	<p>MA 104/96 for approval for order Bench</p>
6.	29.2.96	<p>Hand over copies of the orders to the counsel for both sides.</p> <p><i>Anasimha</i> MEMBER (ADMINISTRATIVE)</p>	<p>AS to 22.2.96 for orders in 7/0 MA 104/96.</p>
7.	1.3.96	<p>Adjourned to 1.3.96 with the mutual consent of either parties.</p> <p><i>Anur</i> Member (Admn.)</p>	<p>By 20/2/96. Bench</p>
		<p>On behalf of Mr. B. S. Tripathy a request is made for accommodation. With the consent of Mr. Ashok Mohanty, learned Senior Standing Counsel, adjourned to 4.3.96.</p> <p><i>Anur</i> Member (Admn.)</p>	<p>Order No. 5 dt. 22.2.96 Copy may be given to both the counsels.</p> <p><i>Amrit</i> By 27/2/96 CO 22/2/96</p>